

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, dated the 17th March, 1975.

N O T I F I C A T I O N
I N C O M E - T A X

No. 856 (F.No.187/2/74-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No.679 (F.No.187/2/74-IT.AI) dated the 20th July, 1974 as amended from time to time:-

I. Against S.No.21 Tamil Nadu-I, Madras under Column 3 of the Schedule appended thereto, the existing entry against item 6 shall be substituted by the following:

"6. City Circle III, Madras."

II. Against S.No.21C Tamil Nadu-IV, Madras under column 3 of the Schedule appended thereto, the existing entry against item 1 shall be substituted by the following:

"1. City Circle VI, Madras."

2. This notification shall come into force on the 1st April, 1975.

No. 187/2/74-IT(AI).

TO

The Manager,
Government of India Press,
Ring Road Mayapuri Industrial Area,
(Near Rajouri Garden) New Delhi.

(I. P. JHUNJHUNWALA)
SECRETARY, CENTRAL BOARD OF DIRECT TAXES